

HIGH COURT OF SIKKIM
GANGTOK

No.: 268 / HCS

Date: 10.03.2026

OFFICE ORDER

The ACRs of Officers and staff (*including Principal Private Secretary/Private Secretary and Readers*) will henceforth be written by the concerned Hon'ble Judges and Hon'ble Chief Justice. In the event of any adverse remarks in the ACRs, the concerned Officers/staff shall be communicated, who will then have an option of requesting for a review in the Full Court.

By Order,

Sd/-
(K.W. Bhutia)
Registrar General

Memo No. 2834-48/HCS

Dated :- 10.03.2026.

Copy to:-

1. Joint Registrar-cum-Senior Judgment Writer to the Hon'ble, the Chief Justice, High Court of Sikkim.
2. Addl. Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim.
3. Joint Registrar-cum-Senior Judgment Writer to Hon'ble Judge, High Court of Sikkim.
4. Central Project Coordinator, High Court of Sikkim.
5. Registrar(Judicial Service), High Court of Sikkim.
6. Court Officer, High Court of Sikkim.
7. Chief Accounts Officer, High Court of Sikkim.
8. Accounts Section, High Court of Sikkim.
9. All Section In-charge, High Court of Sikkim.
10. File


10.03.2026

Registrar